

Central Administrative Tribunal Principal Bench

O.A. No.2125/2018

New Delhi this the 29th day of August, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)

Madan Mohan Srivastava,
Naib Tehsildar (Retd.)
C-34, Staff Quarter, Old Rajinder Nagar,
New Delhi-110060 - Applicant

(None) Versus

Delhi Development Authority,
Through its Vice Chairman,
Delhi Development Authority,
Vikas Sadan, New Delhi - Respondent

(By Advocate: Mr. Sanjay Singh with Mr. Arun Birbal)

O R D E R (ORAL)

The applicant has filed the present OA, seeking the following reliefs:-

“i) direct the respondent to release the withheld amount of Rs.2,55,000/- along with interest @18% (As per decision of Apex Court in case of Vijay L. Mehrotra v. State of UP & Ors.: JT 2000(5) SC 171).

ii) direct the respondent to pay Cost of litigation;
and

iii) Any such further order as this Hon'ble Court may deem fit and proper be also passed in favour of the applicant."

2. It is noticed that nobody has been appearing for the applicant since the last many dates, i.e., 04.02.2019,

08.03.2019, 29.03.2019 and 29.05.2019 nor has he filed any rejoinder despite being given a last opportunity. Even today, nobody appears for the applicant in the revised call. Hence, in view of the continuous absence of the applicant, it appears that he has lost interest in pursuing this OA. Hence, the OA is dismissed in default and for lack of prosecution. No costs.

(Nita Chowdhury)
Member (A)

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